

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923 New Delhi**

Petition No. : D-110/GT/2012

Date: 14.6.2013

To,

G.BASU,  
General Manager (Planning, Projects & Commercial),  
NTPC SAIL Power Company Private Ltd,  
NBCC Tower (4th Floor),  
15, Bhikaji Cama Place,  
New Delhi-110066

Sir,

**Subject: Petition No. : D-110/GT/2012: Revision of tariff of Bhilai Expansion Power Plant (2X250 MW) for the period from 21.10.2009 to 31.03.2014.**

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With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by **28.6.2013**:

- (a) Balance sheets duly audited and certified by the auditors as on 31.3.2010, 31.3.2011 and 31.3.2012, along with reconciliation of actual expenditure incurred asset wise.
- (b) The actual expenditure of ₹ 328.77 lakh in 2009-10, ₹ 19161.52 lakh in 2010-11 and ₹ 24526.71679 lakh in 2011-12 has been claimed as against the projected/actual expenditure of ₹ 10665.12 lakh in 2009-10, ₹ 15681.85 lakh in 2010-11 and ₹ 14613.0 lakh in 2011-12 allowed by the Commission in order dated 29.07.2010 in Petition No.308/2009. Hence, justification for deviation in expenditure with detailed reasoning, to be submitted.
- (c) The reconciliation of additional capitalization expenditure claimed with balance sheet should be duly audited and certified by the auditors.
- (d) The clarification/confirmation that all the actual expenditure during the years 2009-10, 2010-11 & 2011-12 are the final payments made and there is no balance payments left.
- (e) To certify that all assets of the gross block as on 31.3.2010, 31.3.2011 and 31.3.2012 are in use. In case any asset has been taken out from service from the gross blocks, then the same should be indicated along with the date of putting the asset in use, and the date of taking out the asset from service, along with the depreciation recovered.

1. Further action in this matter will be taken on receipt of the above information / clarification.

Yours faithfully,

Sd/-  
(B. Sreekumar)  
Deputy Chief (Law)